

Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

T.A. No.61/04275/2020

Jammu this the 11th day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Waheed UI Rehman, age 36 years, S/o S	n. Muzaffar	Khan, R/o	Village	Kote, I	P.O.
Behrote, Tehsil Thanamandi, District Rajou	i.				
				Appli	cant
By Advocate: Mr. Anuj Dewan Raina					

Versus

- 1. Commissioner cum Secretary, Department of School Education, Civil Secretariat, Jammu.
- 2. Director School Education, Jammu.
- 3. Chief Education Officer, Rajouri.
- 4. Zonal Education Officer, Thannamandi.
- 5. Naseem Akhtar D/o Mohd. Alam R/o Village Kote, P.O. Behrote Tehsil Thanamandi District Rajouri.

...... Respondents

By Advocate: Mr. Sudesh Magotra, DAG

ORDER (ORAL)

- 1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to R.E.T. Teacher, the R.E.T teacher is not a civil post and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to R.E.T. teachers.
- 2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to R.E.T. Teacher. I accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the R.E.T. teacher.
- 3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
- 4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High

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Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 17.12.2020

(Rakesh Sagar Jain) Member (J)

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